

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/S RYDER INDIA PRIVATE LIMITED
RELEVANT PARTICULARS**

1	Name of corporate debtor	RYDER INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	01-10-2013
3	Authority under which corporate debtor is incorporated / registered	RoC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U19100DL2013PTC258581
5	Address of the registered office and principal office (if any) of corporate debtor Plant	104-105, Plot No. H-7 Aggarwal Plaza, Netaji Subhash Place, Pitampura, Delhi 110034 (India) Plot No. 352, Sector -17, Footwear Park, HSIDC, Bahadurgarh (Haryana) 124507
6	Insolvency commencement date in respect of corporate debtor	30-09-2019
7	Estimated date of closure of insolvency resolution process	28-03-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Bikram Singh Gusain IBBI/IPA-002/IP-N00011/2016-17/10015
9	Address and e-mail of the interim resolution professional, as registered with the Board	B-1/105, Sunrise Apartments, Dr. K N Katju Marg, Sector 13, Rohini, Delhi 110085 E-mail- bikramgusain@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	c/o Yogakshem Insolvency Professionals LLP UGF 1/15, (Near PNB), Tilak Nagar, New Delhi- 110018 rydercirp@gmail.com
11	Last date for submission of claims	14-10-2019
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench II has ordered the commencement of a corporate insolvency resolution process of M/s Ryder India Private Limited on 26-09-2019.

The creditors of M/s Ryder India Private Limited, are hereby called upon to submit their claims with proof on or before 14-10-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific Forms B, C, CA, D, E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016. Form B by Operational Creditors (except Workmen and Employees), Form C by Financial Creditors, Form CA by Financial Creditors belonging to a class, Form D by a Workman or an Employee, Form E by Authorized Representatives of workmen and Employees and Form F by other Creditors. The claim forms can be downloaded from IBBI website- <http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02-10-2019

Place: New Delhi

Name and Signature of Interim Resolution Professional
Bikram Singh Gusain

